कार्यकारी कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 26 अक्टूबर, 2018

फा.सं. 1/16/2013-सीए ल.V -I

2. यह अधिसूचना तारीख 29.10.2018 को प्रदूषित होगी।

[फा.सं. 1/16/2013-सीए ल.V पार्टिया]

ज्ञानेवर कुमार सिंह, संयुक्त मंत्री

टिप्पणी: मूल अधिसूचना भारत के राजपत्र में अधिपूर्णता संख्या का.आ. 831(अ) दिनाक 24 मार्च, 2015 द्वारा प्रकाशित की गई थी।
MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 26th October, 2018

S.O. 5459(E).— In exercise of the powers conferred by section 454 of the Companies Act, 2013 (18 of 2013) read with the Companies (Adjudication of Penalties) Rules, 2014, the Central Government hereby makes the following amendment in the notification number S.O.831 (E) dated the 24th March, 2015, namely:—

in the said notification, —

(a) against serial number 4, under the heading “Designation” for the word “Nainital” the word “Dehradun” shall be substituted

(b) for serial number 16, the following shall be substituted, namely;—

| “16. Registrar of Companies, Hyderabad” | Whole State of Telangana |
| “25. Registrar of Companies, Vijayawada” | Whole State of Andhra Pradesh |

(c) after serial number 24, the following shall be inserted, namely;—

2. This notification shall come into force with effect from 29.10.2018.

[F. No.1/16/2013 -CL-V Pt-I]

GYANESHWAR KUMAR SINGH, Jt. Secy.

Note: The principal notification was published in the Gazette of India vide notification number S.O. 831(E) dated the 24th March, 2015.